

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 385 OF 2017 &
IA NO. 1086 OF 2017

Dated: 19th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Coastal Gujarat Power Limited ... **Appellant(s)**
Vs.
Central Electricity Regulatory Commission & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. M.G. Ramachandran for R-2

ORDER ON IA NO. 1086 OF 2017 IN APPEAL NO. 385 OF 2017

The learned counsel, Mr. Amit Kapur, appearing for the Appellant filed an IA No. 1086 of 2017 for exemption from filing dim and small font documents in the matter. He submitted that he will file the typed copy of the dim and small font documents within two weeks from today, after duly serving copy on the other side.

Submission made by the learned counsel appearing for the Appellant, at supra, place on record.

In the light of the statement made by the learned counsel appearing for the Appellant, IA No. 1086 of 2017 for exemption from filing dim and small font documents is allowed.

APPEAL NO. 385 OF 2017

The learned counsel, Mr. M.G. Ramachandran, takes notice on behalf of second Respondent/GUVNL.

Issue notice to the Respondent Nos. 1, 3 to 9 returnable in four weeks. Dasti, in addition, is permitted.

Post this matter for hearing on 08.02.2018, as requested.

(S.D. Dubey)
Technical Member
js/vt

(Justice N.K. Patil)
Judicial Member